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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 20th May, 1980.

NOTIFICATION
INCOME TAX

No.3335(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri SATYABRATA GHOSH(No.2) being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri SATYABRATA GHOSH(No.2) takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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ASSISTANT DIRECTOR OF INSPECTION (RS&P).

* SHARMA *
5/6/80.